जमीन का कोई उपयोग नहीं किया जा रहा क्योंकि वहां पर धार्मिक स्थान है; और

(ख) यदि हां, तो इस प्रकार की कुल जमीन कितनी है और इस संबंध में सरकार द्वारा क्या कार्यवाही की जा रही है ?

LANDS IN DELHI

*S7. SHRI RAJNARAIN : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that large areas of land in Delhi are lying unused on the ground that they are religious places; and

(b) if so, what is the total area of such land and what action is being taken by Government in this regard?]

स्वास्थ्य, परिवार नियोजन और नगर विकास मंत्रालय में उपमंत्री (श्री बी० एस० मूर्ति) (क) जी हां।

(ख) दिल्ली विकास प्राधिकार की व्यवस्था तथा नियंत्रण के अन्तर्गत आये क्षेत्र में लगभग एक लाख वर्ग गज की ऐसी भूमि वेकार पड़ी है। सरकार इस मामले पर विचार कर रही है

t [DEPUTY MINISTER IN THE MI-NISTRY OF HEALTH, FAMILY PLAN-NING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes.

(b) Out of the area under the management and control of the Delhi Development Authority an area of about one lakh square yards of such land is lying unutilised. The Government are looking into the matter.]

12 Noon

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

ASSASSINATION OF THE UNDERGROUND NAGA LEADER SHRI KAITO SEMA

SHRI A. P.JAIN (Uttar Pradesh): Madam, I beg to call the attention of the Prime Minister to the assassination of the underground Naga Leader, Shri Kaito Sema, and the situation arising therefrom in Nagaland

*[]English translation.

to a matter of urgent public importance

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : Madam, according to the reports received in Delhi on the night of the 3rd August, an unknown assailant fired at Shri Kaito Sema at 18*30 hours that day in Kohima. Shri Kaito Sema was seriously injured. He was removed to the Military Hospital where he was operated upon and given blood transfusion. Despite all efforts to save his life, he succumbed to his injuries at about 5 P.M. on tbe 4th August. The assailant has not yet been apprehended but efforts to trace him are continuing.

It will be recalled that Shri Kaito Sema was an important leader of the Underground Nagas. However, due to certain differences, he severed his connection with the extremist pro-Phizo group.

We are awaiting a fuller report from the Nagaland Government. The Government of India condemn this dastardly act of murder and deplore attempts by some sections of the Underground Nagas to intimidate by violence those who have the courage to disagree with them. We hope that this incident will be condemned by the vast majority of peace-loving Nagas. Government are determined to prevent all violations of the Agreement on Suspension of Operations, to enforce law and order firmly and to punish all offenders. Necessary steps have been taken to further tighten security measures in Kohima and elsewhere in Nagaland.

SHRI A. P. JAIN: Madam, it is now quite clear that the extremist Nagas or the pro-Phizo Nagas have been taking assistance from China and they want to settle their affairs with India by violence. Now, it was a well-known fact that the life of Kaito Sema was in danger. My first question is whether any security arrangements for the protection of Kaito Sema were made and, if they were not made, why. My second question is whether the Government of India is going to change its policy now with regard to the extremist Nagas, i.e. pro-Phizo Nagas, who are now in collusion with China.

SHRI SURENDRA PAL SINGH: Madam, it is true that some differences had arisen between Kaito Sema and the other externist group of the Underground Nagas. But as regards giving protection to him, we had never been asked by Kaito Sema ...

SHRI SURENDRA PAL SINGH As regards the question of the law and order situation, the State Government have taken all necessary steps and they always give protection to all the citizens. Bur despite the best of efforts ...

SHRI A. P.JAIN: Madam, my question was whether they had made any arrangements for his protection or not. He is giving a general answer.

SHRI SURENDRA PAL SINGH: He had never asked for any protection. But as I said, the State Government gives protection to all its citizens.

THE DEPUTY CHAIRMAN: Did the Government know that his life was in danger ?

SHRI SURENDRA PAL SINGH : No, Madam, Government had not been informed, nor did he ask for protection from ihe State Government. The State Government sees to it that protection is given to all the citizens of Nagaland. But despite the best of efforts to keep law and order under control, it does happen sometimes that stray incidents of this nature take place. It is most regrettable.

SHRI A. P. JAIN: What about the second part of my question-whether Government is going to change its policy with regard to these pro-Phizo Nagas?

SHRI SURENDRA PAL SINGH : Madam, there is no proposal under consideration to change Government's policy on the basis of this particular incident.

भी जी० बरबोरा (आसाम) : नागालैंड में इस तरह की हत्या की यह पहली घटना नहीं है। इसके पहले भी नागालैंड के मख्यमंती आओ की हत्या की गई थी और उसके पहले भी एक नागा नेता की हत्या की गई थी। जब लगातार उग्रवादी नागा गुट नागा नेताओं की हत्या करते जा रहे हैं तो वहां नागा नेता लोगों की जान की रक्षा करने के लिए सरकार की तरफ से कोई खास व्यवस्था की जरूरत है और ऐसी कोई व्यवस्था आइन्दा करने के लिए सरकार क्या सोच रही है ?

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SHRI SURENDRA PAL SINGH: Madam, as I submitted earlier, all steps are being taken by the Government of Nagaland for the protection of its citizens. And as it has been said in the past, their police force has been augmented and everything has been done to keep control over the law and order situation.

SHRI KRISHAN KANT (Harvana): Madam Deputy Chairman, you have also been present in the House for the last one year and we have been asking questions on this subject. But I do not think you see any change in these statements of the Government of India. The situation in Nagaland has changed vastly ever since the agreement on suspension of operations..

THE DEPUTY CHAIRMAN: But what shall we do?

SHRI KRISHAN KANT: That is what I am asking. If we were to do any thing, we will do it here. I want to know from the Government whether it is not a fact that there have been continuous violations of the agreement, eminent people have been murdered, the Underground army has increased, they have taken arms from China and people have gone to take guerilla training from Hanoi and other places? The Government is giving the same parrot-like replies' every now and then What are we to do ? Now, I want to know whether there is any change in policy regarding the Naga situation and, if so, what it is and how we are going to solve the problem.

SHRI SURENDRA PAL SINGH Government's policy in regard to Nagaland is constantly under review. (Interruption) But what I have said is that on the basis of this incident alone, it is not possible to say that the whole policy will change ...

SHRI KRISHAN KANT: Madam Deputy Chairman.

THE DEPUTY CHAIRMAN: He has not finished.

SHRI SURENDRA PAL SINGH: All these incidents that has been mentioned by the hon. Member are in the knowledge of the Government of India and on the basis of all these, a certain policy is being followed. But, as I said, on the basis of this incident alone, there is no question ...

SHRI KRISHAN KANT: Madam, we seek your protection. For the last one year, we have been asking in this House if there

[SHRI KRISHAN KANT] is any change in the policy of the Government regarding the Underground Nagas. But the Government says that it is constantly keeping in touch with the situation and having a review of it. We do not know what the review is. We want to know what the review is, and how they are going to deal with the law and order situation there. The Nagaland Government there is helpless and they feel that the Central Government officers do not behave with them well.

THE DEPUTY CHAIRMAN: The

question is the same, the answer is the same. Ask something new.

SHRI KRISHAN KANT: The question is : Is the situation new or not? I seek your protection, Madam Deputy Chairman. I want to ask you Madam, as the Deputy Chairman of this House, are you satisfied with the reply that is given, or is it just evading the issue and not taking the House into confidence? Secondly, this is a very serious question. Will the Government agree to send a delegation of Members of Parliament to Nagaland and so that they can see the situation for themselves, and then discuss it with them?

THE DEPUTY CHAIRMAN: The new question is whether you are thinking of sending a delegation of Members of Parliament to Nagaland.

SHRI SURENDRA PAL SINGH: It is a suggestion which has come from the hon. Member and it will be considered. Off hand, I cannot say anything about it. But we will welcome such a move on the part of Members of Parliament if they will take the trouble to go there.

SHRI CHITTA BASU (West Bengal): Madam, the Government of India's Naga policy is based on the idea that more and more Nagas should be weaned away from the influence of the Naga hostiles. That is the corner-stone of the Naga policy of the Government of India. May I know from the hon. Minister to what extent that policy of winning over loyal Nagas has been successful up to the present time, and whether this tragic event, the assassination of Kaito Sema, would adversely affect that process, and, if so, what steps the Government propose to take so that the process of winning over loyal Nagas continues unabated?

SHRI SURENDRA PAL SINGH: Madam, the basis of Government of India's policy regarding Nagaland is that this problem should be settled peacefully. It is

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also our intention and desire that more and more people of Nagaland should come over to our way of thinking and it is our assessment to-day that more people of Nagaland the are with the Government there and with Government of India and they want to settle this problem peacefully and they do not want to take to arms and start fighting all over again.

SHRI CHITTA BASU: May I know whether the Government feels that the assassination of Gen. Kaito may reverse the process ?

THE DEPUTY CHAIRMAN: That is a hypothetical question.

SHRI SURENDRA PAL SINGH: Madam, we only hope that this deplorable incident will rouse the conscience of the people in Nagaland and wilHhus strengthen the forces of peace.

THE DEPUTY CHAIRMAN: It is

श्री जगत नारायण (हरियाणा) : मैंडम मैं वजीर साहब से पूछना चाहता हूं कि क्या उनको यह इल्म है कि जो वागी नागा हैं उनको चाइनीज नेबुला कर के माइंस से,ंडाउन करने का तरीका सिखाया है और अब तो नागालेंड में माइंस ले करने वाले हैं। इसके साथ ही उन्होंने एक रास्ता निकाला है बर्मा के लिये जहां से कि नागा सीधे अपने कंट्री को पहुंच सकें। तीसरी वात यह है कि चीन मीजोज, कूकीज और नागाज को मिला कर के हिन्दुस्तान पर हमला कर के वहां एक इलाका आजाद करा के एक हुकूमत कायम करे, इसकी सोच रहा है। तो क्या मंत्री महोदय की नालेज में है कि वहां एक सीरियस सिचुएशन हो रही है और हुकूमत इसके मुतालिक क्या कर रही है यह मैं जानना चाहता हुं।

श्री सुरेन्द्र पाल सिंह : यह तो गवर्नमेंट आफ 'डिया को सब मालूम है कि वहां क्या हो रहा है, किस तरह नागाज चाइना वगैरह जा रहे हैं, उनके साथ क्या सम्बन्ध है। यह सब कुछ सरकार को मालूम है और जो कुछ करना है वह किया जा रहा है।

श्री जगत नारायणः यह तो कोई जव।व ही नहीं दिया। यह तो अजीव वात है कि वजीर साहब जवाव न दे और आप प्रोटेक्शन न दें।

SHRI M. RU1HNASWAMY(Madras): Madam, I rise on a point of order. Will it be in order for a Member like Mr. Krishan Kant to point not only a finger but a menacing hand at Members of Government or—sti,ll worse—at you, Madam Deputy Chairman, in asking for your protection?

SHRI BHUPESH GUPTA (West Bengal): What is your idea about 'menacing'?

THE DEPU1Y CHAIRMAN: I do not think Members should make menacing gestures in the House.

SHRI M. VERO (Nagaland): Is it not a fact that in order to perpetuate his leadership Mr. Phizo has eliminated first Sakhrie, second Dr. Ao and third Gen. Kaito, who openly challenged his leadership? If this is a fact, what steps will the Government of India take to prevent similar assassinations in future in Nagaland? Number two, is it also not a fact that some of the followers of Phizo who are residing in Kohima are actively canvassing to justify pro-Phizo group's collusion with Communist China and, if so, what action will the Government of India take against them?

SHRI SURENDRA PAL SINGH : Madam in the absence of a fuller report from the Nagaland Government it will be very difficult for me to say as to who committed the murder and what was the motive behind the murder. But it has been surmised by a number of people in Nagaland and elsewhere that because Mr. Kaito had differences with the extremist group and had opposed it policies, it is quite possible that the extremist Nagas may have had a hand in his murder, but it is very difficult for the Government to say anything in regard to that.

SHRI M. P. BHARGAVA (Uttar Pradesh): I have to make a submission. In reply to a supplementary just now the hon. Minister has said that a fuller report is awaited. May I request the hon. Minister to make another statement ia the House when a fuller report from the Nagaland Government is received?

SHRI SURENDRA PAL SINGH : It is very difficult for me to say anything at this stage, Madam.

श्री सुन्दर सिंह भंडारी (राजस्थान) : श्री कैतो की हत्या के सम्बन्ध में जो वक्तव्य आपने दिया उसके साथ ही सस्पेंशन आफ आपरेशंस की बात भी जोड़ी है। मैं यह जानना चाहता 4-20 R. S./68

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हूं कि यह सस्पेंशन आफ आपरेंशस का प्रश्न क्या कैतो की हत्या से प्रभावित होने वाला है और अगर श्री कैतो की हत्या नागालैंड के उग्न-वादियों के द्वारा निर्माण की जा रहीं परिस्थिति का परिणाम है तो इस संदर्भ में सस्पेंशन आफ आपरेशंस को इस वक्तव्य में दुहरा कर क्या सरकार यह इम्प्रेशन किएट करना चाहती है कि बावजूद इस हत्या के भी पीस फुल मेथड्स के साथ प्राब्लम को साल्व करने का जो उनका एक लक्ष्य है उसको ध्यान में रख कर सस्पेंशन आफ आपरेशंस की बात बदस्तूर कायम रहेगी, उसमें कोई परिवर्तन नहीं होगा।

श्री सुरेन्द्र पाल सिंह : मैंडेम, श्री कैंतो की हत्या का तो कोई इस पर असर नहीं पड़ता है और न पड़ेगा, बाकी यह जो सस्पेंशन आफ आपरेश स का एग्रीमेंट है उसके लिये तो वहां की नागालॅन्ड की गवर्नमेंट ने आदेश दिया है, गवर्नर ने एड़वाइज दी है कि यह चलना चाहिये और उसी आधार पर यह चल रहा है और हम तो आशा यही करते हैं कि वहां का जो मामल। है वह पीसफुली सेटिल हो जाय ।

श्री सुन्दर सिंह भंडारी: इस संदर्भ से उसका कोई ताल्लक नहीं ?

(JVo reply)

SHRI B. K. P. SINHA (Bihar) : Madam, the hon. Minister has said that he is awaiting a fuller report from the Government of Nagaland. May I know whether, according to the information in possession of the Government now, the investigations are of a normal and routine nature that are carried out after every murder to find the culprit or there is a deeper probe to find out the motive behind the murder. to find out the new forces that are operating there because, unless there is a deeper probe, the real causes of the murder cannot be found out ? And in this connection I may remind the the hon. Minister that the resources, police and intelligence, of the Government of Nagaland are meagre. Would it not be proper then for the Government of India to send their own expert team of investigators, their own intelligence agency, to find out the deeper causes ?

THE DEPUTY CHAIRMAN : I think it is a suggestion.

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SHRI SURENDRA PAL SINGH : This is a very serious matter and I am sure the Government of Nagaland will do everything possible tc carry out the investigations thoroughly.

THE DEPU1Y CHAIRMAN : But he has given another suggestion.

SHRI SURENDRA PAL SINGH : The Central Government will extend whatever assistance the Nagaland Government may require.

DR. ANUP SINGH (Punjab) Madarn, I would like to ask the hon. Minister whether, in view of the repeated questions from this side of the House and from the Opposition, it is not abundantly clear by now, or it should have been, that the situation in Nagaland has been progressively deteriorating. Does the hon. Minister feel tint his parrot like or rather his perennial answer to such questions is that the situation is being reviewed? Will the hon. Minister take the House into confidence and tell us whether that permanent and perennial review is likely to lead to any change in the Government's policy and, if so, in what direction? I think Members have a right to get some kind of clear and categorical answer rather than repeated attempts to evada the issue

SHRI SURENDRA PAL SINGH : Madam, it is very difficult for me to say if there will be a change in the policy in the near future. But my submission is that it is true that the situation in Nagaland is of a serious nature and particularly the recent development of the extremist Nagas seeking help from China, etc. has added another dimension to the whole problem. But all these things are constantly under the consideration of the Government and it is on the basis of a proper assessment of the situation that the Government's policy is formulated. As I said earlier, we keep on reviewing our policy and if any change becomes necessary at some future date, we will change it. But how can I say now when that change will come about and in what form exactly that change will be made?

SHRI JOACHIM ALVA (Nominated): Madam, the hon. Prime Minister, laudably, has had several rounds of talks with the Naga leaders; the Naga leaders came over here quite often, met her and had long discussions with her. Has the time come to set a dead-line for these talks at any time the Government pleases ? In view of the gravity of the situation and the perilous entry of J China into this business, will the Government reconsider the position altogether? During the Irish and Indian rebellions against British imperialism negotiations were carried on by the British rulers with interned, deported or jailed leaders. May I know whether the Government visibly or invisibly can carry on negotiations and bring Phizo into these negotiations?

SHRI SURENDRA PAL SINGH : As regards the continuation of talks with the underground leaders, as it has been re peatedly said by the hon. Prime Minister, there is no proposal to have talks with them in the near future. I think it has been made clear that so long as their stand on inde pendence remains unchanged these talks will not be resumed. As regards the parti cipation of Mr. Phizo in these talks, (Interruptions) there is no intention to carry on negotiations with him.

SHRI BHUPESH GUPTA : I would like to know which authority is actually responsible for maintaining law and order in Kohima. I would like to know—in this connection this how is it that the Government takes it as a question of protection of the Nagas. Here was a man who was a former Commander-in-Chief of the Naga rebels. He was living there. The Governmeat should have anticipated this. He was living after having defected. Ihe Government should have anticipated that his life might be in danger. First of all I would like to know whether at all there was any kind of apprehension or anticipation?

THE DEPUTY CHAIRMAN : That has been answered.

SHRI BHUPESH GUPTA : Not answered at all. They have to explain it. When a General leaves the Army, comes and lives in another place and in that place there is a kind of war, obviously some kind of protection is required. It is not a question of protecting some citizen. Therefore, he has to explain as to how is it that there was no apprehension on the part of the Government and, if it is so, what steps for protection suo rnotu the Government took in this matter quite apart from whether Mr. Kaito had asked for the protection or not. I would also like to know whether there were any discussions with the local authorities in Nagaland and whether they wanted that law and order should be placed in their hands and that they should be given proper control so that they can within their region maintain law and order. The Nagaland Administration is vour Administration. May I also know whether it is not a fact that

etc.

in order to give confidence to the Nagas and other sections they are also demanding that there should be one Governor for Nagaland only and not one covering the entire region ? These are suggestions and I would like to know how the Government is viewing all these matters of maintaining law and order and utilising the local administration for this purpose, that is meeting the demand for larger powers and for having their own Governor,

SHRI SURENDRA PAL SINGH Technically the Governor of Nagaland is responsible for maintainng law and order in Nagaland but in actual practice, the State Government of Nagaland is carrying on this responsibility and it has been said before also that whatever they asked for from the Central Government has been given to them to strengthen their hands. They have been given extra Police Force and now the Police pickets at various administrative Centres have been increased. So the responsibility for maintaining law and order is that of the State Government and they are doing everything possible.

SHRI BHUPESH GUPTA : Have the Nagaland Government asked that this responsibility should be assigned to them rather than the Governor looks after it ?

SHRI SURENDRA PAL SINGH : It is being exercised by them but the Governor has special responsibility for the law and order of the whole State but the State Government has to carry on with its own powers under the Constitution.

SHRI BHUPESH GUP1A : Ihe fact remains that there is a conflict between the position taken by the Governor and the State Government in Nagaland. You said technically the Governor is responsible. They want that constitutionally and legally they be made responsible. It is quite possible that because of the conflict not being solved, there is some kind of looseness or slackness in maintaining law and order and so all this may have happened. Therefore, when the State Government demands that law and order should be given to them, you are not giving it to them and you are not taking the Governor out of the picture and putting the State Government on the same footing as any other State Government.

SHRI SURENDRA PAL SINGH : There is no conflict. I said the situation being very peculiar in Nagaland, the Governor has been given responsibility for the entire law and order situation of that area but for all practical purposes the State Government is exercising these powers in the normal course. They are responsible for the law and order and whatever help they have asked for in the matter of augmentation of the Police strength etc. has been given to them and now they have been given powers to raise one more Battalion of Police.

ENQUIRY RE CALLING ATTENION NOTICE ABOUT THE INDIAN DRUGS AND PHARMACEUTICALS LIMITED, RISHIKESH

SHRIMA11 LALITHA (RAJAGO-PALAN) (Madras) : I gave notice on 22nd July for Calling Attention about the Indian Drugs and Pharmaceuticals, Limited, Rishikesh, producing penicillin and streptopeni-cillin. I have not yet received any communication either from your Secretariat or from the Ministry concerned. I would like to know a little about it. I gave notice regarding this because this had been established in 1961 with Soviet assistance and now, in 1968, we find that it is to produce 85 tonnes of pharmaceuticals—penicillin and streptopenicillin. The Board of Directors have come to the conclusion that it is to produce drugs for non-human use and that too for only for export and some for internal consumption by a particular firm. Some lakhs of rupees have been spent on this and we are getting technical experts from the Soviet Union and other countries. Public money is being wasted like this. I am raising this question because yesterday, in the Lok Sabha a question was raised on this and the Minister, Shri Asoka Mehta, described the project as unique in the world and appealed to the Members not to run it down and he said that we should b proud of it. I cannot understand how we can be proud of this. At the same time the Minister said that one year and four months have elapsed to bring it into production.. {Interruptions) If this is not a matter of public importance and if this matter cannot be raised. I am really very sorry. I am raising this particularly because there is one Dr. K. L. Arora who has made a categorical statement ..

THE DEPUTY CHAIRMAN : You should not name anyone. Please do nol refer to any name. You may state the principle. Be brief.

SHRIMATI LALITHA (RAJAGO-PALAN) : The Superintendent said that he has offered his services to bring out the malpractices going on in this institution and